

ACT No. XXXII OF 1923.

[PASSED BY THE INDIAN LEGISLATURE.]

(Received the assent of the Governor General on the
31st July, 1923.)

An Act further to amend the Indian Lunacy Act, 1912.

IV of 1912. **WHEREAS** it is expedient further to amend the Indian Lunacy Act, 1912; It is hereby enacted as follows :—

1. This Act may be called the Indian Lunacy Short title.
(Amendment) Act, 1923.

IV of 1912. 2. To section 20 of the Indian Lunacy Act, Amendment of section 20, Act IV of 1912. 1912, the following proviso shall be added, namely :—

“ Provided that no reception order shall continue to have effect—

(a) after the expiry of thirty days from the date on which it was made, unless the lunatic has been admitted to the place mentioned therein within that period, or

(b) after the discharge, under the provisions of this Act, of the lunatic from such place or from any asylum to which he may have been removed.”

[Price one anna.]